	GF TOLL ROAD PRIVATE LIMITED - Under CIRP List of Creditors under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (insolvency Resolution Process for Corporate Persons) Regulations, 2016 Date of Commencement of CIRP- 23.10.2024 Claims updated till 10.02.2025													
Annexure 3 Secured financial creditors (other than financial creditors belonging to any class of creditors)														
	>. Name of creditor	Details of claim received			Details of claim Ad	mitted (ON PROVISIONAL BASIS)								
SIA		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by Guarantee	related	% of voting Share in COC if applicable		Amount of any mutual dues that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks II any
1	Punjab National Bank		301,277,662	301,277,662	Secured Financial Creditor	Please refer to Annexure A for security interest	Please refer to Annexure A for security interest	No	6.12	-	Nil	-		
2	Indian Bank (Delhi)	20.12.2024	620,756,812	620,756,812	Secured Financial Creditor			No	12.60		Nil			
3	Axis Bank Limited	04.01.2025	264,581,327	264,581,327	Secured Financial Creditor			No	5.37		Nil	-		
4	Bank of Baroda	24.12.2024	710,211,464	710,211,464	Secured Financial Creditor			No	14.42	-	Nil	-	-	
5	Union Bank of India	03.01.2025	1,219,707,315	1,219,707,315	Secured Financial Creditor			No	24.77	-	Nii	-		
6	Bank of India	26.12.2024	851,832,820	851,832,820	Secured Financial Creditor			No	17.30	-	Nil			
7	UCO Bank	21.12.2024	747,610,973	747,610,973	Secured Financial Creditor			No	15.18	-	Nil]
8	State Bank of India	23.12.2024	208,758,429	208,758,429	Secured Financial Creditor			No	4.24		Nil	-		
	TOTAL		4,924,736,802	4,924,736,802					100			-		

							State Rank of India
liquidated damages, fees, costs, charges, expenses and other	The Timus Delta Facility/see together with all interest, liquidated damages, fore, costs, charges, expresses and other in monitor and all other amounts exipalated and pupille to the Londons shall be secured by the following (care and mostly project assess)		 A first charge? Ansignment of all resenses and receivables of the between from the project. 	The Term Dieby Facility iso supplier with all instruct, Equidated damagor, fees, costs, charges expenses and other monice and all other mesoares scipulated and psychle to the Landers shall be secured by the following (care and except project assess):	and other monios and all other amounts expelated and payable to the Landers are secured by the	The Term Dabt facility iso logislar with all increase, liquidated damages, feas, costs, charges, expenses and other monies and all other amounts explained and pupible to the Lenders shall be secured by the following (care and except project assolis).	The Term Dob Facility'ice regetter soft all interset, liquidated damages, fore, charges, expenses and other monion and all other amounts expediated and payable Landers shall be secured by the following (one and except project assets)
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without Emitation, the Excross account to be outshicked by 1 the borrower and each of the other accounts required to be created by the Borrowner under any project document or context (threa allowing for the statutory payments and routine OAM charges);		to be entild their by the benower and each of the other accounte required to be created by the Borrower under any project document or contract (after allowing for the stantory payments and reating OAM charges):	 A first charge on all the merchic and immerchic assets, if any of the company (except project assets) 	Fat dang on horveser's if hask account including without limitation, the Enerow account to be enablable by the horves and acade of the dara account engined to be counted by the Rierveser and acade fragment project document or contract (after allowing for the stantasty payments and routine OkM dargos).	secont enhibited by the honour and each of the other account required cound by the Borewer under any project document or contract (after allowing for the straturey payments and routine ORM chargest);		Free charge on herevore's all back accounts lechading, without limitation, the account to be account to be accounts and can be other accounts, the account of the teaching of the teaching of the other accounts and cruated by the Bierevorus ranker any project document or contract (after allowin statutory payments and routing Odd Chargos);
A first charge on all the movable and immovable assets, if and the Commun (except Project Assets):	 A first charge on all the movable and immovable assets, if any, of the Company (except Project Assets); 	A first charge on all the movable and immovable assets, if any, of the Company (except Project Assets):	4. A first charge on all the intangible assets (other than project assets (including but not limited to the goodwill, undertaking, uncalled capital and intellicitual property rights of the project company.	A first charge on all the movable and immovable assets, if any, of the Company (except Project Assets).	 (ii) A first pari pasa charge on all the mesable and immesable assets, if any, of the Company (except Project Assets); 	A first charge on all the mesable and Immesable assure, if any, of the company (except Project Assels):	 A first charge on all the movable and immovable assets, if any, of the Compa Project Assets);
	 A first charge on all intragible assets (other than project assets) including but not limited to the goodsill, adortating, uncalled capital, and intellectual Property Rights of the Project Company; 	A first charge on all intragible assets (other that project assets) including but not limited to the goodwill, undertaking, uncalled capital, and intelligental Property Rights of the Project Company:	5. Averagement Agreement to average in Ensoure of Insolute, all the rights thit and instruct of the horsever from all contracts, insurance, licenses inso, and other all solutes of the project and all project decourses (including) the concession agreement), which the horsever is party to including contractor guarantees, liquidants damages and all other contractors are addinging to project.	A first charge on all intangible assets (other than project assets) including but not limited to the goodstill, undertaking, uncalled capital, and intellicental Property Rights of the Project Company	(b) A first pari para charge on all intangible assets (other than project assets) including but not limited to the geodwill, undertaking, uncalled capital, and intellectual Property Eights of the Project Company;	A liest charge on all immighte assum (other than project assets) including but not finited to the goodwill, undertaking, uncalled capital, and intellectual property rights of the Project Company;	A first charge on all intragible assuts (other than project assuts) including bu to the goodwill, undertaking, succilied capital, and intellectual Property Right Project Company,
rights, titles and interests of the Bostower from all contracts, a insurances, licenses in, to, and under all assute of the Project of	- Anigamos / Aguestant to acing in Items of London. all the cights this and items of them the Hammore from four testings, intermediate (Sciences in the cost, and all its stores for Physics and all project shows shalling the consecution agreement, which the Harrowsen is party to including contractive guarantees, Equidated manages and all other contracts relating to the project;	Assignment / Agreement to using in large of landors, all the rights, titles and instructus of the minorest from all contracts, issuprace, leasances in to, and ander all answer of the Project and all project documents (including the concession agreement), which the Bantoreur to party to including contracts or gammates, liquidated damages and all other contrasts relating to the project.	6. Sugario is non-duces representing 735 of the issued and pair of up qary duce capital of the herener, but consents in plotpin, in case of ducing promotions of quark since on solicits the suplice in that plannish from the ducin of duck dudi by colonal of 28% of the issued and pair of plant capital of the project capital report represent of 72% of antinguing turns duck, subject to their being as constanting event of default.	Assignment is Aqueenent to assign in these of bundles, all to a gdps, disc and interests of the Boreran from discussion, interment, learned is a spectra of the spectra of the spectra of the project assignment (addaling the concentra agreement), which the Borerser in party to including contractor gunnatese, Bipdalind discoger and all other contracts relating to the project.		Assignment to using in former of Lindon, will fin signs, likes and Intersors of the Berzersen tom if controls, sources, leaves in, to, and and at a sum of other hypert and all period econumi- tion lading the concession approaches which the Berzerser is perty to including contractive guarances, liquidated hamps and all other contract valuing to the poject:	Assignment / Agreement to assign in flavor of Inndres, all the rights, office as the Reverses of them all contracts, learness in the and shard all as Project and all project documents (including the concession agreement), sh Reverses is party to including contractor guarantees, liquidaed damages as contracts relating to the project;
paid up optight yoknes capital of the between the to eccement of using plotps, increase of default. Properties of optight betwees on which the sequence lines shall persist for the duration of default, a plate of the Project Company space recognisms of 275% of antistaged to the Project Company space recognisms of 275% of antistaged turns delte, subject to there being no outstanding yours of a duration.	te danzion of date, shall he reduced to 20% of the issued and pid up share capital of the Project Company spon pryment of 75% of ensinged turns delt, subject to these being no contraining event of default.	borrower, to be constantiating ploging, incases of defaults. Properties of equity hadrons on which the sequetor lists and happened for the sequence of edds, which the second and plat up share capital of the Pasjon C Company spon suppression of 75% of antisoged turns dolt, adjust to share being on constanting visua of during the	due in the owner of transitation of the concernion agreement.	be conservations pledge, in case of defaults. Properties of equipy shares on which the suggests lises shall present for the shares of eds., shall be search as a 20% of the income lange lange stopes experiment Company upon represent of 72% of an isogest sum date, subject to there being no contanding event of default.	and paid up chare capital of the Project Company spectropyment of 75% of enricaged term ddie, subject to there being no constanding coast of default;	shall period for the duration of date, shall be indexides 20% of the issued and pairs up share capital of the hyperiod Company period on reportant of 75% of anxiong al turns date, subject to there being no constanding event of default:	of the horeness, to be consumed into pladge, is case of default, Properties dams on which has magnitus line shall previous for furth during of date, shall 20% of the issued and paid spektre optical of the Project Company upon in 75% of casebaged turns dolt, onlyier to these being no constanding essent of
Undertaking from Sponsors for 9 years from the date of facet 1 disbursement to bring any shortfall in rospect of Jondon dates 1 in the event of termination of the Concession Agreement.	 Undertaking from sponsors for 9 years from the date of 1 or disbursement to bring any shortfull in respect of index date in the overt of termination of the concession agreement. 	Undertaking from Sponsore for 9 years from the date of first disharament to bring any shortfall in respect of lenders dates in the event of termination of the Concession Agreement.	The Adouxaid Societies are ranked part-passes amongst the lenders for the project	Undertaking from Sponsors for 9 years from the date of first dishumaneant to bring any shortfall inrespect of lenders date in the over of termination of the Concession Agreement.		Undertaking from Sponsore for 9 years from the date of first disbursement to bring ony shortfall in respect of leaders dats in the owner of turnination of the Concession Agreement.	 Undersking from Sponsors for 9 years from the date of first deharsome shortfall in respect of lenders dues in the event of termination of the Cone Agreement.
The afore-said security is traiking pari-passa amongst the Londons for the Desizer		The adoresaid security will rank pari-passa amongst the Senior Lenders for the Project. The said security shall be created software debugsament.	The above securities has been created and charge has been created with ROC (informed By lead bank BOI vide letter dated 16.01.2010)				The aforestaid security will rank pari-passa amongst the Londers for the P security shall be created software before disherestness.